

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-202

IB-1874/ND/2019

CA-1739/ C-V/ND/2020

IN THE MATTER OF:

M/s. Anurautan Textiles Pvt. Ltd.

Vs

M/s. Sarveshwar Creations Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 11.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Anand

For the Respondent

: Adv. Manisha, Adv. Ahishek for IRP, Mr. Manohar

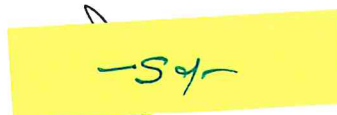
ORDER

IA-1739/2020:-

An application bearing no. IA-1739/2020 has been filed on behalf of applicants under Rule 11 of the NCLT Rules, 2016 to terminate the CIR Process initiated against the Corporate Debtor vide order dated 13.02.2020 after settlement has already reached.

Proxy Counsel appeared on behalf of Operational Creditor and submitted that he has received the entire payment in terms of settlement.

Mr. Abhishek, appeared on behalf of IRP submitted that as per advertisement he has received two claims and first meeting was held on 14.03.2020, application regarding the constitution of CoC is filed on





09.03.2020 before the Registry through e-filing and undertakes to file the hard copy of the same in the course of the day.

In the meantime, Office is directed to trace out the report filed by the IRP on 09.03.2020 and place it on record before the next date of hearing and IRP is directed to bring all the latest development in the case. List the case on **23.03.2020**.

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(K.K. VOHRA)
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)